

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

(Video Conference)

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)  
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 17.11.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>Company Petition IB/314/2022</b>
<b>NAME OF THE COMPANY</b>	
<b>NAME OF THE PETITIONER(S)</b>	<b>Stressed Assets Stabilisation Fund (SASF)</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Mr. D. Srinivas Rao</b>
<b>UNDER SECTION</b>	<b>95 of IBC</b>

**ORDER**

Learned Counsels for both sides appeared.

Being the matter under Section 95, matter is adjourned to 09.12.2022.

**Sd/-**

**MEMBER (TECHNICAL)**

Syamala

**Sd/-**

**MEMBER (JUDICIAL)**